

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KAGAZ PRINT-N-PACK INDIA PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                                                 |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | KAGAZ PRINT-N-PACK INDIA PRIVATE LIMITED                                                                                                                                                                                                        |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 2 February 1994                                                                                                                                                                                                                                 |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies – NCT of Delhi                                                                                                                                                                                                           |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U74899DL1994PTC057191                                                                                                                                                                                                                           |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | D-18, 1st Floor Saraswati Garden New Delhi<br><a href="mailto:kagazpnp@gmail.com">kagazpnp@gmail.com</a> (As per MCA record)<br>Also at: Plot No. 9B, 9C, Phase-1, RIICO Industrial Area, Neemrana, Alwar, Rajasthan-310705 (as per NCLT order) |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 23 February 2022 (As per order of Honorable NCLT, New Delhi Bench VI, Company Petition No (IB)-2916(PB)/2019 dated 21st Oct 2019, order received on 28 February 2022)                                                                           |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 22 August 2022<br>(180 days from the Insolvency Commencement Date)                                                                                                                                                                              |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Aishwarya Mohan Gahrana<br>IBBI/IPA-002/IP-N00135/2017-18/10351                                                                                                                                                                             |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 4, Birbal Marg, 2nd Floor, Jangpura Extension, New Delhi 110014 India<br><a href="mailto:aishwaryam_gahrana[at]yahoo[dot]com">aishwaryam_gahrana[at]yahoo[dot]com</a>                                                                           |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | 4, Birbal Marg, 2nd Floor, Jangpura Extension, New Delhi 110014 India<br><a href="mailto:cirp.kagazpp@gmail.com">cirp.kagazpp@gmail.com</a>                                                                                                     |
| 11.                  | Last date for submission of claims                                                                                                    | 14 March 2022 (14 days from date of receipt of order)                                                                                                                                                                                           |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                                                                                                                              |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                                                                                                                                              |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | (a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br><b>Physical Address: As given in Point 10</b><br>(b) NA                                                                                    |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KAGAZ PRINT-N-PACK INDIA PRIVATE LIMITED** on 23 February 2022.

The creditors of **KAGAZ PRINT-N-PACK INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14 March 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Date: 3 March 2022  
Place: New Delhi

Aishwarya Mohan Gahrana  
Interim Resolution Professional